

8-2-2002

Mr. Kuldeep Mathur Adv. brief holder for
Mr. G. K. Vyas counsel for the applicant.
Mr. V. S. Gargar counsel for respondents.

At the request of Mr.
V. S. Gargar, learned counsel for the
respondents, the case is adjourned
to 8-3-2002 for administration.

[Signature]
A. B. NAGRATH
Adv. Member

[Signature]
(G. P. GARG)
Vice Chairman

~~Advised Order~~

~~None appears for the applicant, Adv. Brief holder for~~
~~Mr. Kuldeep Mathur.~~

Advised Order

8.3.2002.

None appears for the applicant.
Mr. Hema Suresh, Adv. Brief holder for
Mr. V. S. Gargar, Counsel for the respondents.

List has been revised. None
appears on behalf of the applicants.

It appears that the applicant
is no longer interested in prosecuting the
O.A. It is accordingly dismissed in default
of prosecution on the part of applicant.
The O.A stands disposed of.

[Signature]
A. B. NAGRATH
Adv. Member

[Signature]
(G. P. GARG)
Vice Chairman

Part II and III destroyed
in my presence on 9-2-07
under the supervision of
section officer as per
order dated 11-5-07

Section officer (Records)

Received
[Signature] 12/04/02

[Signature]
13/3/02